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modella woollens limited

CIN No.: L17120MH1961PLC012080

REGISTERED OFFICE : 4-C. VULCAN INSURANCE BUILDING, VEER NARIMAN ROAD, MUMBAI - 400 020. INDIA
E-mail: modella@vsnl.com Website: www.modellawoollens.com

Recommendations of the Committee of Independent Directors("IDC") on the Open Offer to the Shareholders of Modella Woollens Limited ("Target Company") by Sunder Suvidha LLP ("Acquirer") alongwith Mr. Pramod P. Shah, Mr. Sandeep P. Shah and Mrs. Kalpana P. Shah ("PAC") in their capacity as the person acting in concert with the Acquirer under Regulation 26(7) of SEBI (Substantial Acquisition of Shares Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI"(SAST) Regulations, 2011").

1.	Date	18.1.2018
2.	Name of the Target Company (TC)	Modella Woollens Limited
3.	Details of the Offer pertaining to TC	Open Offer to acquire 2,36,600(Two Lakhs Thirty Six Thousand Six Hundred) fully paid up Equity Shares of Rs. 10/-each representing 26% of fully paid up Equity Share Capital and voting capital of the TC at a price of Rs. 10/- (Rupees Four Only) in cash pursuant to Regulation 3(1) and 4 of SEBI(Substantial Acquisition of Shares Takeovers)Regulations, 2011.
4.	Name(s) of the acquirer and PAC with the acquirer	SUNDER SUVIDHA LLP (Acquirer) MR. PRAMOD P. SHAH (PAC 1) MR. SANDEEP P. SHAH (PAC 2) MRS. KALPANA P. SHAH (PAC 3)
5.	Name of the Manager to the offer	MONARCH NETWORTH CAPITAL LIMITED
6.	Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	1.MR BINOD KUMAR SHYAMLAL KHEMKA-CHAIRMAN 2. MR. RAJENDRAKUMAR RAMCHARAN CHAUDHARY-MEMBER

7.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/relationship), if any.	The IDC members are Non-Executive Independent Directors without any shareholding in the TC. None of IDC members have any contact/relationship with the TC.
8.	Trading in the Equity shares/other Securities of the TC by IDC Members.	The IDC members have not traded in the Equity Shares of the TC since their appointment.
9.	IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/relationship), if any.	The IDC members do not have any relationship with Acquirer and the PAC.
10.	Trading in the Equity shares/other Securities of the acquirer by IDC Members	The IDC members have not traded in the Equity Shares or other securities of the Acquirer.
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC members believe that the Open Offer is fair and reasonable and in accordance with SEBI(Substantial Acquisition of Shares Takeovers)Regulations, 2011.
12.	Summary of recommendation	Based on the review of Public Announcement dated December 29, 2017, Detailed Public Statement published on January 5, 2018, Draft letter of offer dated January 12, 2018, issued by the Manager to the offer on behalf of the Acquirer and the PAC , the IDC members are of the opinion that the offer price of Rs. 10/- offered by the Acquirer along with the PAC is fair and reasonable in terms of Regulations 8(1) and 8(2) of the SEBI (Substantial Acquisition of Shares Takeovers)Regulations, 2011.
13.	Details of Independent Advisors, if any.	None.

14.	Any other matter(s) to be highlighted	None.
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“To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code.”

Place: Mumbai
Date: 18.1.2018



For and on behalf of the Committee of Independent Directors of
Modella Woollens Limited

A handwritten signature in blue ink, appearing to read "B.K. Khemka".

B.K. Khemka
Chairman- Committee of Independent Directors



modella woollens limited

CIN No. : L17120MH1961PLC012080

REGISTERED OFFICE : 4-C, Vulcan Insurance Building, Veer Nariman Road, Mumbai - 40 0020. INDIA

E-mail: modella@vsnl.com Website : www.modellawoollens.vsnl.com

Recommendations of the Committee of Independent Directors ("IDC") on the Open Offer to the Shareholders of Modella Woollens Limited ("Target Company") by Sunder Suvidha LLP ("Acquirer") alongwith Mr. Pramod P. Shah, Mr. Sandeep P. Shah and Mrs. Kalpana P. Shah ("PAC") in their capacity as the person acting in concert with the Acquirer under Regulation 26(7) of SEBI (Substantial Acquisition of Shares Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI" (SAST) Regulations, 2011").

1.	Date	18.1.2018
2.	Name of the Target Company (TC)	Modella Woollens Limited
3.	Details of the Offer pertaining to TC	Open Offer to acquire 2,36,600 (Two Lakhs Thirty Six Thousand Six Hundred) fully paid up Equity Shares of Rs. 10/- each representing 26% of fully paid up Equity Share Capital and voting capital of the TC at a price of Rs. 10/- (Rupees Four Only) in cash pursuant to Regulation 3(1) and 4 of SEBI (Substantial Acquisition of Shares Takeovers) Regulations, 2011.
4.	Name(s) of the acquirer and PAC with the acquirer	SUNDER SUVIDHA LLP (Acquirer) MR. PRAMOD P. SHAH (PAC 1) MR. SANDEEP P. SHAH (PAC 2) MRS. KALPANA P. SHAH (PAC 3)
5.	Name of the Manager to the offer	MONARCH NETWORK CAPITAL LIMITED
6.	Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	1. MR. BINOD KUMAR SHYAMLAL KHEMKA - CHAIRMAN 2. MR. RAJENDRA KUMAR RAMCHARAN CHAUDHARY - MEMBER
7.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/relationship), if any.	The IDC members are Non-Executive Independent Directors without any shareholding in the TC. None of IDC members have any contact/relationship with the TC.
8.	Trading in the Equity shares/other Securities of the TC by IDC Members.	The IDC members have not traded in the Equity Shares of the TC since their appointment.
9.	IDC member's relationship with the acquirer (Director, Equity shares owned any other contract/relationship), if any.	The IDC members do not have any relationship with Acquirer and the PAC.
10.	Trading in the Equity shares/other Securities of the acquirer by IDC Members	The IDC members have not traded in the Equity Shares or other securities of the Acquirer.
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC members believe that the Open Offer is fair and reasonable and in accordance with SEBI (Substantial Acquisition of Shares Takeovers) Regulations, 2011.
12.	Summary of recommendation	12 Based on the review of Public Announcement dated December 29, 2017, Detailed Public Statement published on January 5, 2018, Draft letter of offer dated January 12, 2018, issued by the Manager to the offer on behalf of the Acquirer and the PAC, the IDC members are of the opinion that the offer price of Rs. 10/- offered by the Acquirer along with the PAC is fair and reasonable in terms of Regulations 8(1) and 8(2) of the SEBI (Substantial Acquisition of Shares Takeovers) Regulations, 2011.
13.	Details of Independent Advisors, if any.	None.
14.	Any other matter(s) to be highlighted	None.

"To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the Takeover Code."

For and on behalf of the Committee of Independent Directors of
Modella Woollens Limited

Sd/-

B.K. Khemka

Chairman- Committee of Independent Directors

Place: Mumbai

Date: 18/01/2018

Prez disqualifies 20 AAP MLAs; party says move ‘dangerous for democracy’

PRESS TRUST OF INDIA
New Delhi, January 21

IN A MAJOR setback to the Aam Aadmi Party (AAP), President Ram Nath Kovind has disqualified 20 of its MLAs in Delhi for holding offices of profit, a move the party described as “unconstitutional” and “dangerous for democracy.”

Kovind gave his assent on Saturday to the recommendation by the Election Commission (EC). Reacting to the development, senior AAP leader Ashutosh said, “President’s order to disqualify AAP MLAs is unconstitutional and dangerous for democracy.”

(EC) had on Friday recommended to Kovind that the 20 MLAs were liable for disqualification for holding offices of profit between March 13, 2015, and September 8, 2016.

AAP MLAs were appointed parliamentary secretaries and this was described by petitioner Prashant Patel as them holding offices of profit.

Giving its opinion to the president on the issue, the EC had said the MLAs, by occupying the post of parliamentary secretaries had held offices of profit, and were liable to be disqualified as legislators.

Parliamentary secretaries assist ministers with their work. AAP insisted that despite holding the office these MLAs did not take any salaries or perks.

The President is bound by the recommendation of the Commission. Under the rules, petitions to the President seeking disqualification of lawmakers are referred to the EC. The poll panel takes a decision and sends its recommendation to the Kashi Prasad Bhawan which is accepted.

In its opinion to the President,



AAP leaders Gopal Rai (centre) and Dilip Pandey (right) addressing the press in New Delhi on Sunday

dent, the EC had said that, “Whether or not the individual Parliamentary Secretaries had actually derived the benefits or participated in executive functions of the government is of no relevance” as the Supreme Court in the Jaya Bachchan case had laid down that if the post falls under office of profit, the disqualification is imminent.

The Commission had said that it is basing its opinion on judicial pronouncements of the past, the Government of National Capital Territory of Delhi Act and the Constitution.

The 20 MLAs disqualified include, Adarsh Shastri (Dwarka), Alka Lamba (Chandni Chowk), Anil Bajpai (Gandhi Nagar), Avtar Singh (Kalkaji), Kailash Gahlot (Najafgarh) – who is also a minister – Madan Lal (Kasturba Nagar), Manoj Kumar (Kondli), Naresh Yadav (Mehrauli), Nitin Tyagi (Laxmi Nagar), Praveen Kumar (Jangpura).

Others are: Rajesh Gupta (Wazirpur), Rajesh Rishi (Janakpuri), Sanjeev Jha (Burari), Sarita Singh (Rohtas Nagar), Som Dutt (Sadar Bazar), Sharad Kumar (Narela), Shiv Charan Goel (Moti Nagar), Sukhbir Singh (Mundka), Vijendar Garg (Rajinder Nagar)

and Jarnail Singh (Tilak Nagar).

AAP had also approached the Delhi High Court seeking a stay on EC’s recommendation. The court has listed the case for a hearing on Monday.

On Friday, the Delhi High Court had refused to pass any interim order of protection to AAP MLAs from being disqualified. Madanlal, one of the 20 disqualified MLAs, said that all hopes now hinge on the judiciary and the party was expecting some relief on Monday.

If AAP fails to get reprieve from the courts, Delhi will have bypolls for the 20 seats. The only technical aspect was that now the Delhi Assembly Speaker will have to notify the 20 vacancies for the EC to announce the bypolls. Once the vacancies are announced by the Assembly, AAP’s strength would go down to 46 from 66 in the 70-member House. However, it will continue to have a majority to run the state.

Alka Lamba said the decision was “painful” and the president should have heard them out before arriving at any conclusion. The petition was made to disqualify 21 MLAs, but one had resigned a few months back.

Netanyahu thanks Modi, says India visit was ‘historic’

PRESS TRUST OF INDIA
Jerusalem, January 21

TERMING AS “HISTORIC” his recent visit to India, Israeli Prime Minister Benjamin Netanyahu said on Sunday that his six-day trip will be “long remembered” as it contributed in strengthening of bilateral ties.

Netanyahu arrived in New Delhi on January 14 and was received by his “friend” Prime Minister Narendra Modi at the airport, setting aside protocol.

“I returned last week from a historic visit to India. I thank my friend, Indian Prime Minister Narendra Modi, for the exceptionally strong and warm reception,” Netanyahu told his cabinet at the start of the weekly meeting.

“It reflects the closer ties between us, very close, as well as the closer ties between our countries and peoples,” he said. “This is a visit that will be long-remembered. It contributed, and will yet contribute, to Israel in the economic, security, technology and diplomatic spheres,” he added.

Netanyahu also recollected some moving moments from his trip, particularly his meeting with Moshe, the now 11-year-old kid who survived the 2008 Mumbai terror attacks in which his parents were killed.

“I must say that there were many very moving moments, but above all I will remember two special events that touched our people,” Netanyahu said. “First was the meeting with Moshe at the Chabad House. A sweet boy who is living with his loving grandparents, in effect with the love of the entire Jewish People. Thanks also go to the Indian nanny, Sandra, who saved him and accompanied him on the visit,” he said.

LAKSHMI AUTOMATIC LOOM WORKS LIMITED
CIN : L29269T21973PLC000680
Regd. Office : 686, Avnashi Road, Pappanaickenpalayam, Coimbatore - 641 037
Website : www.lakshmiautomatic.com

NOTICE
Notice is hereby given that a Meeting of the Board of Directors of the Company will be held at the Registered Office of the Company on Wednesday, the 7th February 2018 at Coimbatore, interalia, to consider and approve the Unaudited Financial Results of the Company for the Quarter and Nine months ended 31.12.2017.
For Lakshmi Automatic Loom Works Ltd Coimbatore (Sd) R. Muthukumar 22.01.2018 Company Secretary

TAI INDUSTRIES LIMITED
CIN: L01222WB1983PLC059695
Registered Office: Anant Building, 3rd Floor, 53A, Mirza Ghalib Street, Kolkata - 700 016
Phone No.: (033) 2226 0938, 4041 6666, Fax: (033) 2249 7319, E-mail: info@taiind.com
Website: www.taiind.com

NOTICE
Notice is hereby given pursuant to Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a Meeting of the Board of Directors of the Company will be held on Saturday, 3rd February, 2018, to inter alia, consider and approve the Company's Unaudited Financial Results for the Quarter/ Nine months ended 31st December, 2017. This information is also available on the website of the Company at www.taiind.com and on the website of the Bombay Stock Exchange at www.bse-india.com.
By Order of the Board (Indira Biswas)
Place: Kolkata General Manager - Corporate
Date: 22nd January, 2018 & Company Secretary

CHENNAI MEENAKSHI MULTISPECIALITY HOSPITAL LTD
CIN: L85110TN1990PLC019545
Regd. Office: New No.72 (Old No.149), Luz Church Road, Mylapore, Chennai - 600004.
Ph: 044-42932838, Fax: 044-24993282, Email: cmhshospitals@gmail.com, Web: www.cmmh.in

NOTICE
Pursuant to the Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015
NOTICE is hereby given that a meeting of the Board of Directors of the Company is scheduled to be held at 4.00 p.m on Tuesday, 13th day of February 2018 at the Registered Office of the Company at New No.72, Old No.149, Luz Church Road, Mylapore, Chennai - 600 004, inter-alia to consider, approve and take on record the Unaudited Financial Results of the Company for the Quarter Ended 31.12.2017.
The said intimation is also available on the Company's Website at www.cmmh.in and may also be available on the Website of the Bombay Stock Exchange at www.bseindia.com
for Chennai Meenakshi Multispeciality Hospital Ltd.,
Chennai - 600004
Date: 17.01.2018 Company Secretary

PUDUMJEE INDUSTRIES LIMITED
CIN: L74999MH1999PLC013394
Regd. Office : Thergaon, Pune 411 033 Tel: +91-20-40773333, Fax: +91-20-40773388
E-mail: sk@pune.pudumjee.com, Website: www.pudumjeeindustries.com

STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2017
(₹ in Lacs)

Sr. No.	Particulars	Quarter Ended			Nine Months Ended		Year Ended
		31-Dec-17	30-Sep-17	31-Dec-16	31-Dec-17	31-Dec-16	31-Mar-17 (Audited)
1	Total Income from Operations	4	3	4	11	11	15
2	Net Profit / (Loss) for the period before tax	(16)	24	(7)	(3)	(6)	(12)
3	Net Profit / (Loss) for the period after tax*	(13)	23	(7)	-	(7)	(13)
4	Equity Share Capital (face value ₹ 2/-per share)	360	-	360	360	-	360
5	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						3,033
6	Earnings per share not annualised (of ₹ 2/-each) 1. Basic & Diluted (₹)	(0.07)	0.13	(0.04)	-	(0.04)	(0.07)

1 The above results have been reviewed by the Audit Committee. The Board of Directors at its meeting held on January 20, 2018 approved the above results.

2 The Auditors have carried out limited review of the results for the quarter ended 31st December, 2017.

3 The Company has only one operating segment which is Leasing of Real Estates. Accordingly, separate segment information is not required to be disclosed.

4 As per rule 4(1) (iv) of the Companies (Indian Accounting Standards) (Amendment) Rules, 2016, Ind AS will be applicable to the Company from financial year 2019-20.

5 The above is an extract of the detailed format of Financial Results for the Quarter and nine months ended 31st December, 2017 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations And Disclosure Requirements) Regulations, 2015. The full format of these Financial Results is available on Stock Exchange website (www.bseindia.com and www.nseindia.com) and Company's website (www.pudumjeeindustries.com).

6 Previous period figures have been regrouped/rearranged wherever considered necessary to confirm to present period's presentation.

On Behalf of the Board of Directors
Sd/-
G. N. Jajodia
Chairman

Place: Mumbai
Date : 20th January, 2018

Central Depository Services (India) Limited
CIN: L67120MH1997PLC112443
Registered Office: A-2501, Marathon Futurex, A wing, 25th Floor, Mafatlal Mills Compound, N.M. Joshi Marg, Lower Parel (East), Mumbai-400 013.

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED AND NINE MONTHS ENDED DECEMBER 31, 2017
(₹ in Lakhs)

Sr. No.	Particulars	Consolidated			Standalone	
		Quarter Ended	Nine Months Ended	Quarter Ended	Quarter Ended	Nine Months Ended
		31.12.2017 (Audited)	31.12.2017 (Audited)	31.12.2016 (Audited)	31.12.2017 (Audited)	31.12.2016 (Audited)
1.	Total income from operations	5,111.10	13,890.11	3,755.01	4,096.05	11,223.76
2.	Net profit for the period (before tax, exceptional and extraordinary items)	3,531.83	10,467.50	2,867.79	2,643.83	7,848.84
3.	Net profit for the period before tax (after exceptional and extraordinary items)	3,531.83	10,467.50	2,867.79	2,643.83	7,848.84
4.	Net profit for the period after tax (after exceptional and extraordinary items)	2,539.66	7,771.05	2,037.11	1,827.96	5,809.30
5.	Total comprehensive income for the period [comprising profit / (loss) for the period (after tax) and Other Comprehensive Income (after tax)]	2,556.29	7,753.12	2,009.99	1,844.39	5,792.80
6.	Equity share capital	10,450.00	10,450.00	10,450.00	10,450.00	10,450.00
7.	Other equity	46,828.66	46,828.66	40,547.96	37,799.08	37,799.08
8.	Earnings per equity share (of ₹ 10 each) Basic and Diluted (₹) (Not annualised)	2.43	7.40	1.94	1.75	5.56

Notes:
1) The audited consolidated and standalone financial results of the Company for the quarter ended / nine months ended December 31, 2017 have been reviewed by the Audit Committee of the Board on January 20, 2018 and approved by the Board of Directors at its meeting held on January 20, 2018.
2) The above is an extract of the detailed audited financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the audited consolidated and standalone financial results for the quarter ended / nine months ended December 31, 2017 are available on the National Stock Exchange (NSE) website (www.nseindia.com) and on Company's website (www.cdslindia.com).
3) Figures for the earlier period have been regrouped, wherever necessary.

For CENTRAL DEPOSITORY SERVICES (INDIA) LIMITED
Sd/-
P. S. Reddy
Managing Director & CEO

Place: Mumbai
Date : January 20, 2018

Make J&K ‘bridge of friendship’: Mehbooba to India, Pak

PRESS TRUST OF INDIA
Srinagar, January 21

JAMMU AND KASHMIR chief minister Mehbooba Mufti today appealed to India and Pakistan to make Jammu and Kashmir a “bridge of friendship” between them and not let it become a battleground. “Our borders are witnessing, god forbid, a bloodbath. Our Prime Minister (Narendra Modi) often talks of development but at the same time something opposite is happening in our state.

Our schools are shut and children are trapped inside their homes,” she said. “I appeal to our prime minister and our neighbour Pakistan to make J&K a bridge of friendship between the two countries and not let it become a battleground,” Mehbooba said. She was speaking at the passing out parade of new police constables at Subsidiary Training Centre at Sheeri in Baramulla district.

UNSC sanctions monitoring team to visit Pak this week

PRESS TRUST OF INDIA
Islamabad, January 21

AMID MOUNTING GLOBAL pressure on Pakistan to act against Mumbai attack mastermind Hafiz Saeed and entities linked to him, a UN Security Council team will visit the country this week for an assessment of Islamabad’s compliance with the world body’s sanctions regime.

The two-day visit of the UN Security Council’s sanctions monitoring team will begin on Thursday.

“The monitoring team of the UNSC 1267 Sanctions Committee will be here on January 25 and 26,” a senior Pakistani official was quoted as saying by Dawn.

The UN monitoring team’s visit is taking place amid increasing pressure on Pakistan from the US and India with respect to the inadequate implementation of the sanctions on Saeed and entities linked to him.

MUTUAL FUNDS
Sahi Hai

Haq, ek behtar zindagi ka.

NOTICE
UTI FOCUSED EQUITY FUND - SERIES VI (1150 DAYS)

NFO opens on	Monday, January 22, 2018
NFO closes on	Monday, February 05, 2018

During the New Fund Offer, the units of the scheme will be sold at the face value of ₹10/- per unit.

UTI Focused Equity Fund - Series VI (1150 Days) : is a close - ended equity scheme.

Investment Objective: The primary objective of the scheme is to generate long term capital appreciation by investing predominantly in equity and equity related securities of listed companies. The scheme will without any capitalization bias endeavor to invest in either growth stocks or value stocks or both. The Scheme will normally hold upto 30 stocks in the portfolio. The Scheme does not guarantee/indicate any returns. There can be no assurance that the Schemes’ objectives will be achieved.

Asset Allocation (% to NAV): Under normal circumstances, the asset allocation under the scheme will be as below:

Type of Instruments	Asset Allocation (% of Net Assets)	Risk Profile
Equity and Equity related Instruments	65% to 100%	High
Debt & Money Market Instruments*	0% to 35%	Low to Medium

*The scheme will not invest in securitised debt.

The scheme shall not make any investment in repo in corporate bond, securitised debt or in Credit Default Swaps.

The scheme shall not engage in securities lending and borrowing / short selling.

Exposure to derivatives will be limited to 50% of the net asset value of the Scheme at the time of transaction.

The scheme would invest in a portfolio of fixed income securities that mature on or before the date of maturity of the scheme as per SEBI guidelines contained in SEBI Circular No SEBI / IMD / Cir No 12 / 147132 / 08 dated Dec 11, 2008.

Minimum Application Amount : The minimum investment amount is ₹5,000/- and in multiples of ₹1/- thereafter with no upper limit.

Benchmark : S&P BSE 200

Load Structure : Entry Load: Nil
Exit Load: Nil

This product is suitable for investors who are seeking*:

UTI Focused Equity Fund - Series VI (1150 Days)

- Long term capital growth
- A close ended scheme that aims to provide capital appreciation by investing in equity and equity related securities

* Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Mumbai January 20, 2018
Toll Free No.: 1800 22 1230
Website: www.utimf.com

REGISTERED OFFICE: UTI Tower, ‘Gn’ Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Phone: 022 - 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: invest@uti.co.in, (CIN-U65991MH2002G0137867).
For more information, please contact the nearest UTI Financial Centre or your AMFI/NISM certified UTI Mutual Fund Independent Financial Advisor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.
UTI-SIP is only an investment approach applied to various equity, debt and balanced schemes of UTI Mutual Fund (UTI MF) and is not the name of a scheme / plan of UTI MF.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.